

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
CAA-10/ND/2023

IN THE MATTER OF:

M/s. Delight Resorts Pvt. Ltd.

and Ors. with M/s. Nucleus Steel Pvt. Ltd.

...APPLICANT

Section

U/s 230-232

Order delivered on 11.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Vineet Wadhwa Adv.

For the SFIO

**:Adv Saurav Kumar; Akanksha
Bhadouria, Sr. Asst. Director, SFIO; Adv
Ikshita Singh; Adv Arjun Kohli; Adv
Lakshay Garg**

For the RD

:

For the OL

:

For the IT Department

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ORDER

Proxy counsel on behalf of the Petitioner is present and submitted that the main counsel is not available and therefore sought adjournment. Proxy counsel on behalf of the SFIO is also present and submitted that their counsel is not available and therefore sought adjournment. Official of SFIO is also present. List the matter on **19.09.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)